

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 87 of 2012 & IA No. 176 of 2012**

**Dated: 16<sup>th</sup> October, 2012**

**Present: Hon'ble Mr. Justice P.S. Datta, Judicial Member  
Hon'ble Mr. V. J. Talwar, Technical Member**

**Uttar Pradesh Power Corporation Ltd. .... Appellant (s)**

**Versus**

**C.E.R.C. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Pradeep Misra  
Counsel for the Respondent(s) : Ms. Swapna Seshadri for R-2.  
Mr. Manu Seshadri for R-1**

**ORDER**

Mr. Pradeep Misra, learned counsel for appellant submits that he has already filed an application in the Registry but defects have been raised and therefore some time is required to rectify the same. Ms. Swapna Seshadri, learned advocate appearing for respondent no.2 seeks time to file an application in connection with impleadment of certain other utilities.

Accordingly, the parties are directed to take necessary steps on or before 5<sup>th</sup> November, 2012 for necessary order upon the interlocutory application filed as also as may be filed.

Post the matter for further hearing on **5<sup>th</sup> November, 2012.**

**(V.J. Talwar)  
Technical Member**

**(P.S. Datta)  
Judicial Member**

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